

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

12.

C.P.(IB)/1027(MB)/2021

CORAM:

SHRI MANOJ KUMAR DUBEY  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 04.08.2022

NAME OF THE PARTIES:

Luna Technologies Pvt. Ltd.

Vs

Affordable Robotic & Automation Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. Mr. Sumedh Ruikar i/b Chaitanya Nikte, Ld. Counsel for the Operational Creditor present.
2. Counsel appearing for the Operational Creditor submits that the Operational Creditor intends to withdraw the Petition on the ground that the Corporate Debtor has paid the entire claim amount to the Operational Creditor. Withdrawal is allowed.
3. Since the parties have settled the matter, C.P.(IB)/1027(MB)/2021 is **dismissed** as withdrawn.

Sd/-

MANOJ KUMAR DUBEY  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)